

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
(SOUTHERN ZONAL BENCH, CHENNAI)**

**Original Application No. 439 of 2013**

BETWEEN

Chandran Pillai & Anr ...Applicant

AND

Union of India and others. ....Respondent(s)

with

**Original Application No. 456 of 2013**

Between

Manushayavakasha Paristhithi  
Samarakshana Samithy ... Applicant

And

Union of India and Ors ...Respondent(s)

**REPORT SUBMITTED BY THE DISTRICT COLLECTOR/5<sup>th</sup> RESPONDENT**

It is submitted that District Collector, Kollam 5<sup>th</sup> Respondent herein has filed a report in the above Original Application as per the direction of this Hon'ble National Green Tribunal dated 02.11.2020.

Kindly take the report on record and place the same before the Hon'ble Tribunal.

  
(E. K. KUMARESAN)  
20.11.2020

Counsel for Respondent 2&5  
Standing Counsel for  
State Government of Kerala  
NGT (SZ) Chennai Bench.

M15-4422/11

Collectorate, Kollam  
Date : 11.11.2020  
Phone: 0474-2793473  
Fax:0474-2792970  
Email: dckl.ker@nic.in  
Pin.691 013

From

The District Collector, Kollam

To

The Registrar  
The National Green Tribunal  
Southern zone, Chennai,  
Tamilnadu.

Sir,

Sub :- National green Tribunal OA No 439/13, 456/13. Repost submitting of Reg.

- Ref :- 1. Honorable NGT Southern Zone order dated, 02.11.20 in OA No.439/13 & 456/13.  
2. This office letter of even number dated, 16/09/20, addressed to the Registrar, National Green Tribunal, South Zone Chennai.

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Kind attention is invited to the reference cited above. It is submitted that the undersigned is closely monitoring the matter of disposal of legacy waste at Kureepuzha. The Mayor, Kollam corporation and the secretary Kollam corporation has been consulted in person regularly for an Expeditious execution of agreement and early realisation of the work. Besides there, the undersigned has also conducted a series of field visits and public meeting in the matter, recently.

All the above facts were reported to the Honorable Tribunal, vide this office letter dated, 16/09/20, refered as (2) above, through registered post. However, a copy of the same is also submitted herewith for favour of perusal of the Honorable Tribunal.

Yours faithfully,



District Collector

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5-44/2/2011

Collectorate, Kollam

Dated : 16.09.2020

Phone : 0474-2793473

Fax : 0474-2792970

Email: [dcklm.ker@nic.in](mailto:dcklm.ker@nic.in), Pin:691013

From:

District Collector  
Kollam

To:

The Registrar  
The National Green Tribunal  
Southern Zone, Chennai  
TamilNadu

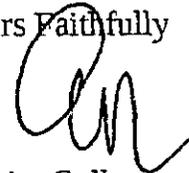
Sir,

Sub: National Green Tribunal OA No.439/2013 &456/13 Report furnishing of Reg.

Ref : Directions of the Hon' National Green Tribunal , Southern zone in the order dated 13.07.2020 in OA numbers 439/13 & 456/13.

Kind attention is invited to the reference cited. As directed by the above ref, a report on the steps taken for resolving the issue of disposal of legacy waste at Kureepuzha, Kollam is submitted herewith for necessary action.

Yours Faithfully



District Collector  
Kollam

Enclosure: Report

T.15

Report submitted by the District Collector, Kollam before  
the Hon' National Green Tribunal, southern Zone,  
Chennai in OA No- 439/2013&456/13

M/s Zonta Infotech pvt Ltd has already been selected for the biomining of legacy waste at Kureepuzha in Kollam district. They had conducted a primary survey on the quantity of legacy waste to be cleared from the site and the kollam Muncipal Corporation had initiated steps for executing agreement with them. Mean while, the State level Advisory Committee (SLAC) meeting held on 13/04/2020, decided to share the draft agreement made between the above said M/s Zonta Infotech Pvt Ltd and the Kozhikode Muncipal Corporation with the Kollam Corporation for verification and finalisation of the agreement for Kollam Corporation.

Accordingly Kollam Muncipal Corporation officials have verified the draft agreement forwarded by the SLAC. It was found that M/s Zonta Infotech Pvt Ltd has requested to sanction 25% of the contract value as mobilization advance which is against the terms and condition in the tender notified by the kollam Muncipal Corporation. Moreover as per the Kollam corporations terms and conditions, advance can be sanctioned only to a Govt accredited agency. As M/s Zonta Infotech Pvt Ltd is not a Government accredited company, it is not possible to sanction advance as per prevailing Govt directions.

The corporation council meeting held on 14.07.2020, has discussed the matter in details and decided to obtain concurrence from the government of Kerala for executing agreement as per the conditions stipulated by the agency. Accordingly the secretary, Kollam Corporation has addressed the Principal Secretary, LSGD, Govt of Kerala on 21.07.2020, vied letter No. PCS/111/20778/18, for obtaining , necessary Govt. Concurrence in the matter. Agreement will be executed immediately on receipt of necessary sanction from the Govt.

It is also submitted that the matter of disposal of legacy waste at Kureepuzha is being closely monitored by the District Collector as envisaged under the solid waste management rules, 2016. The undersigned has conducted a series of discussions and field visits in the matter, for speeding up of the execution of agreement and realising the work. Both the Mayor, Kollam Corporation and the Secretary, Kollam Corporation were consulted in person, to resolve the issue.

  
District Collector